

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1382/2004

Tuesday, this the 1st day of June, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

K.K.Dutta c/o Shri S.L.Mehta
r/o 69, Bharat Nagar, Delhi-52
(By Advocate: Shri K.B.S.Rajan)

..Applicant

Versus -

1. Union of India through Secretary
Through Secretary
Dept. of Company Affairs
Vth Floor, Shastri Bhawan, New Delhi
2. Shri Puran Singh
Commissioner for Departmental Enquiries
Central Vigilance Commission
Satarkata Bhawan
Block -A, GPO Complex, INA, New Delhi
3. The Director
Central Vigilance Commission
Satarkata Bhawan, Block A,
GPO Complex INA, New Delhi

..Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

Learned counsel for applicant states that he may be permitted to withdraw the present petition with liberty to assail the report of the inquiry officer or any adverse is passed against the applicant.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.
3. Copies be returned to the applicant against acknowledgement.

Issue Dasti.

7/2004
(S. K. Naik)
Member (A)

/sunil/

16 Ag
(V. S. Aggarwal)
Chairman